

23.11.2004

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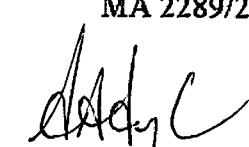
MA 2289/2004 in
OA 2572/2003

Present Shri R.K.Singh, counsel for applicants.
Shri Rajinder Nischal counsel for respondents.

Though keeping in view the difficulties faced by Assistant Curators, OA was disposed of with a direction to expedite the process and revise the Recruitment Rules within a period of three months from the date of receipt of a copy of this order. More than six months have elapsed but the RRs are yet to be amended. Present MA is for implementation/execution of the order.

Shri Rajinder Nischal, learned counsel for respondents stated that the matter is required to refer to DOP&T and UPSC and therefore, prays that they may be allowed time upto 31.1.2005 for full compliance of the Tribunal's order. MA is allowed. Respondents are accorded time upto 31.1.2005 for full compliance of the Tribunal's order.

MA 2289/2004 is disposed of as above.


(S.A. Singh)
Member (A)


(Shanker Raju)
Member (J)

sk

Ref.no 83711 for implementation